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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP. No. 199 of 1995  
in  
OA. No. 331 of 1993

Dated New Delhi, this 7th day of March, 1997

HON'BLE MR K. MUTHUKUMAR, MEMBER (A)  
HON'BLE DR A. VEDAVALLI, MEMBER (J)

Uma Shankar Pandit  
S/o Shri Shiv Narain Pandit  
C/o Radha Kishan Pandit  
295-A, Street No. 6  
Lalita Park, Laxmi Nagar  
NEW DELHI.

... Petitioner

By Advocate: Shri Uma Nath Singh

versus

1. Shri Missi Huzzman  
Secretary  
Ministry of Railways  
Rail Bhawan  
NEW DELHI.

2. Shri G. K. Khare  
Chairman  
Railway Board  
Ministry of Railways  
Rail Bhawan  
NEW DELHI.

3. Shri Vipan Nanda  
Divisional Railway Manager (P)  
North Eastern Railways  
Varanasi (U.P.)

... Respondents

By Advocate: Shri P. S. Mahendru

O R D E R (Oral)

Mr K. Muthukumar, M(A)

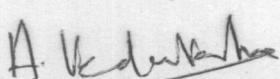
Heard the learned counsel for the parties in  
the Contempt Petition. By directions of this  
Tribunal in OA. 331/93 against which the contempt is  
alleged in the present petition, respondents were  
directed to reengage the applicant after certain  
verification in regard to one Vashist Singh

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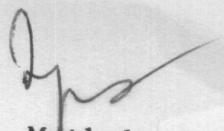
vis-a-vis the applicant. It was also directed that the applicant shall be paid after reinstatement the wages from the date he joins the service and it was also provided for the purpose of seniority the applicant should be given the seniority from the date any of the juniors had been appointed to Group 'D' post and regularised as such. In the Contempt Petition the petitioner has raised the issue of position assigned to Vashist Singh in the interim seniority list. The interim seniority list is, however, not placed on record. Besides, the learned counsel for the petitioner submits that he is not contending that any junior to the applicant has been appointed to Group 'D' post and regularised, in the petition. In the light of this, we are of the considered view that no contempt has been made out in the present petition.

2. Accordingly, this Contempt Petition is dismissed and notice discharged.

3. It is, however, open to the petitioner to agitate in fresh proceedings in case he has any further grievance in regard to his seniority and regularisation.

  
(Dr. A. Vedavalli)  
Member (J)

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(K. Muthukumar)  
Member (A)